

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No.377/2026 along with IA (Diary) No. 380/2026

Subject : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 on account of unforeseeable and uncontrollable events.

Petitioner : Sprng Energy Private Limited (SEPL) and Ors.

Respondents : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **16.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deep Rao Palepu, Advocate, SEPL
Shri Arjun Agarwal, Advocate, SEPL
Shri Kartikeyan Murugan, Advocate, SEPL
Shri Shubham Arya, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioners submitted that the Respondent/ CTUIL has not yet filed its reply; therefore, additional time may be allowed to the parties to complete the pleadings, and the matter may be taken up for hearing thereafter.

2. The learned counsel for the Respondent/CTUIL sought three weeks' time to file a reply to the Petition.
3. Considering the above, the Commission granted the Respondent/CTUIL three weeks' time to file its reply, with a copy to the Petitioners, who may file their rejoinder, within two weeks thereafter.
4. The Petition, along with the IA, shall be listed for the hearing on **6.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

